GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 21 TO BE ANSWERED ON THE 21st July 2025

DGCA MONITORING AND ENFORCEMENT

21. SHRI SANJAY RAUT

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the enforcement actions that have been taken by the Directorate General of Civil Aviation (DGCA) against Air India or any other carriers for compromising passenger safety or breaching flight schedules;
- (b) whether DGCA audits have found lapses in aircraft maintenance, crew training, or regulatory compliance; and
- (c) the steps that are being taken to ensure accountability of private airlines operating on national and international routes?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) Details of enforcement actions taken by the DGCA against Air India or any other carriers for compromising passenger safety or breaching flight schedule are as follows:

| Year | 2024 | 2025 |
|-----------------------|---------|-------------|
| Warning | 203 | 65 |
| Suspensions | 329 | 61 |
| Counselling | 20 | 4 |
| Penalties | 112 | 79 |
| Penalty amount | 7.41 Cr | 82.35 Lakhs |

(b) DGCA has laid down the Civil Aviation Requirements (CAR) Section 8 Series F Part I-VIII for Flight Crew training and CAR-145

regarding organization approval for maintenance of Indian civil registered aircraft.

DGCA ensures that the airlines continue to comply with the regulatory requirements for which they have initially been approved. DGCA has a mechanism in place for conducting surveillance, spot checks, night surveillance etc. of the airlines and personnel to ensure all regulatory requirements are complied with to ensure safety of passenger and aircraft. During the audits of M/s Air India, the observations/ findings made were intimated to M/s Air India for taking corrective action. DGCA has taken enforcement action against M/s Air India for violations found during audit as per Enforcement policy and procedure manual of DGCA, The enforcement actions consist of warning, suspension, cancellation including imposition of financial penalty to the personnel involved/airline.

(c) Operational accountability of private airlines is ensured by conducting regular safety oversight, surveillance, and inspections in accordance with the applicable Act, rules, and regulations.
